

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 30/2015**

**IN THE MATTER OF:**

Sidmark Sales Enterprises Pvt. Ltd.

.... Applicant/Petitioner

v.

Him Furnitech Pvt. Ltd. & Ors.

.... Respondent

**under Section 433(e) & 434**

**Order delivered on 25.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**


For the Applicant/Petitioner: Mr. Kumar Sumit, Mr. Abhigya & Mr. Abhay Singh  
Kushwaha, Advocates

For the Respondent: Mr. Davinder N. Grover & Mr. Samant Singh,  
Advocates

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition  
by stating that he has instruction to do so.

Consequently, the petition is dismissed as withdrawn.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**